

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. C.P. (IB)/951(MB)2021

IN THE MATTER OF

State Bank of India Through Resolution Professional Indrajit Mukherjee ... Petitioner
Vs
Anju Rajesh Poddar ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Manish Jha (VC)

For the Respondent: Adv. Yahya Batatawala (PH)

ORDER

Counsel for the Petitioner prays for a short adjournment for advancing the arguments.

In view of the request made, adjourned to **23.07.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/